



High Court of Tripura
Agartala

Order No. 68

Dated, Agartala, the 14th November, 2014

Hon'ble the Chief Justice has been pleased to order as follows:—

01. That henceforth all Civil Contempt Petitions shall be listed before the same Bench which passed the order regarding which the contempt has been made/alleged to have been made;
02. That in case the order was passed by a Bench of Hon'ble Single Judge who has retired or is not available in the High Court then the matter shall be placed before the Hon'ble Chief Justice on the judicial side who may either hear the matter himself or direct it to be listed before some other Bench; and
03. That if the order of which contempt is complained of was passed by a Division Bench it should be listed before the same Division Bench, if available. In case such Bench is not available then it should be listed before a Bench comprising of the Hon'ble Chief Justice and the other available Hon'ble Judge of that Bench. In case the Hon'ble Chief Justice is unable to hear the matter then the matter shall be placed before the Division Bench comprising of said available Hon'ble Judge and any other Hon'ble Judge. If both the Hon'ble Judges are not available then the matter shall be listed before the Bench headed by the Hon'ble Chief Justice.

By Order,

Sd/—

(S. Datta Purkayastha)
Registrar (Judicial)

Memo No.F. 40 (21)-HCT/BENCH/REGISTRY/2014/ 8312-332 November 14, 2014

Copy to:

01. The Secretary, High Court Bar Association, Agartala;
02. The Secretary, Tripura Bar Association, Agartala;
03. The Advocate General, Tripura, Agartala;
04. The Asst. Solicitor General, Govt. of India, High Court of Tripura, Agartala;
05. The Public Prosecutor, High Court of Tripura, Agartala;
06. The Govt. Advocate, High Court of Tripura, Agartala;
07. The Registrar (Vigilance), High Court of Tripura, Agartala;
08. The Registrar (Admm., P & M), High Court of Tripura, Agartala;
09. The Joint Registrar, High Court of Tripura, Agartala;
10. The Deputy Registrar(s), High Court of Tripura, Agartala;
11. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;

12. The Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
13. The Secretary attached to the Registrar General, High Court of Tripura, Agartala;
14. The Assistant Registrar(s), High Court of Tripura, Agartala;
15. The Chief Librarian, High Court of Tripura, Agartala;
16. The Superintendent(s), High Court of Tripura, Agartala;
17. The Sr. Grade Translator-cum-I/c. Paper Book Section, High Court of Tripura, Agartala;
- ✓ 18. The Programmer, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura;
19. All the Dealing Assistants (Bench Section), High Court of Tripura, Agartala;
20. Notice Board of the Court-house; and
21. Order File.

19.11.14

(S. Datta Purkayastha)
Registrar (Judicial)